

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.553 of 2001

Jabalpur, this the 17th day of April, 2003

Hon'ble Mr.A.K.Bhatnagar-Member(Judicial)

- 1.Smt.Kamrunisha Wd/o Late Shri
Noor Mohammad.
 - 2.Mohammad Azhar S/o Late Shri
Noor Mohammad, Aged about 22 yrs,
Occupation-Unemployed(Handi-capped)
Both are R/o H.No.1112,Naya Mohalla,
Band Kuna, Madatal, Jabalpur(M.P.) - Applicants
- (By Advocate - Shri S.K.Kathar)

Versus

1. Union of India, through Secretary,
Ministry of Tele-communication, North
Block, New Delhi.
2. Chief General Manager, Telecom Factory,
Jabalpur(M.P.) - Respondents
(By Advocate-Shri S.A.Dharmadhikari)

ORDER


This O.A. has been filed under Section 19 of the Administrative Tribunals Act, 1985 (hereinafter referred to as 'the Act') seeking relief against the Ministry of Telecommunication. Now the Department of Telecommunication has been converted into a corporation known as Bharat Sanchar Nigam Limited (for short 'BSNL') and the Government of India has not issued any notification under Section 14(2) of the Act conferring jurisdiction on the Tribunal against the BSNL.

2. In the cases of Bharat Sanchar Nigam Limited Vs. A.R. Patil and others etc. etc., 2002(3)ATJ 1 (Bombay High Court) and Shri Ram Gopal Verma Vs. Union of India & anr., 2002(1)SLJ 352 it has been clearly laid down that the Tribunal has no jurisdiction to entertain an application against the BSNL on the ground of lack of jurisdiction.

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3. In view of the aforesaid, I am of the opinion that this O.A. is not maintainable for lacking jurisdiction. The O.A. is accordingly dismissed for lacking jurisdiction. However, the applicants are given a liberty to raise their grievance before the appropriate forum.


(A.K. Bhatnagar)
Member (Judicial)

rkv.

पुस्तक सं ओ/न्या.....जबलपुर, दि.....

प्रतिलिपि अग्रे भिजत:-

- (1) सचिव, उच्च न्यायालय वार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती.....के काउंसल Sh Kathay, Adv.
- (3) प्रत्यक्षी श्री/श्रीमती, वडु.....के काउंसल SA Tomama Shikari, Adv.
- (4) कार्यपालक, कां.अ. जबलपुर न्यायाधीश सूचना एवं आवश्यक कार्रवाई हेतु


ज. क. शर्मा
21/1/03

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